

[*Translation*]

MR. SPEAKER : In case he had withdrawn from the House at my instance...

[*English*]

SHRI S. JAIPAL REDDY : He has withdrawn from the House at your request. Why is he moving this motion ?

(*Interruptions*)

SHRI GHULAM NABI AZAD : He should maintain the dignity of the House. It is an insult of the Chair.

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : What about the remarks that he made in the House ? They should go. (*Interruptions*)

MR. SPEAKER : The question is :

"That Shri K.P. Unnikrishnan, a Member of the House, be suspended from the service of the House for today on account of his insulting conduct towards the Chair."

The motion was adopted.

SHRI BASUDEB ACHARIA : We are walking out in protest.

(*Interruptions*)

12.26 hrs

At this stage, Shri Basudeb Acharia and some other Hon. Members left the House.

S. BUTA SINGH : The remarks made by Shri K.P. Unnikrishnan must be expunged from the proceedings.

(*Interruptions*)

PAPERS LAID ON THE TABLE

[*English*]

Notifications Under Companies Act 1956

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R. K. JAICHANDRA SINGH) : Sir, on behalf of Shri N.D. Tiwari, I beg to lay on the Table a copy of the Cost Accounting Records (Bearings) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 664 in Gazette of

India dated the 13th July, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 1046 in Gazette of India dated the 9th November, 1985 under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library. See No. LT—1553/85*]

Reviews on the working of and Annual Report of the Madras Refineries Ltd., Madras for 1983-84 and Lubrizol India Ltd, Bombay for 1984-85 and statement correcting reply to Starred Question No. 36 dt. 19-11-1985.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1984-85.

(ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT—1574/85*]

(b) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1984-85.

(ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT—1575/85*]

(2) A Statement (Hindi and English versions) correcting the reply given on the 19th November, 1985 to Starred Question No. 36 by Sarvashri Mahendra Singh and Yashwantrao Gadakh Patil about assessment by the Oil and Natural

Gas Commission regarding oil production in Seventh Plan.

[Placed in Library. See No LT—1576/85]

One hundred Eleventh Report, One Hundred Twelfth Report and one Hundred Thirteenth Report of Law Commission.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : I beg to lay on the Table—

- (1) A copy of the One Hundred and Eleventh Report (Hindi and English versions) of Law Commission on the Fatal Accidents Act, 1855.

[Placed in Library. See No. LT—1577/85]

- (2) A copy of the One Hundred and Twelfth Report (Hindi and English versions) of Law Commission on Section 45 of the Insurance Act, 1938.

[Placed in Library. See No. LT—1578/85]

- (3) A copy of the One Hundred and Thirteenth Report (Hindi and English versions) on 'Injuries in Police Custody,—Suggested section 114B, Evidence Act.

[Placed in Library. See No LT—1579/85]

Notifications under Monopolies and Restrictive Trade Practices Act 1969. Review on the working of and Annual Report of Scooters India Ltd. Lucknow for 1984-85

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R.K. JAICHANDRA SINGH) : On behalf of Shri M. Arunachalm, I beg to lay on the Table—

- (1) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 805 (E) in Gazette of India dated the 17th October, 1985 under sub-section (3) of section 67 the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in Library. See No. LT -1580/85]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) A statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1984-85.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No LT -1581/85]

12.27. hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the University Grants Commission (Amendment) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 9th December, 1985.”

[English]

UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

SECRETARY GENERAL : Sir, I lay on the Table the University Grants Commission (Amendment) Bill., 1985, as passed by the Rajya Sabha.